

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Notification

No: 1789 of 2026/Reg

Dated: 12.08.2026

It is hereby notified for the information of all concerned that pursuant to the "**Mediation for Nation 3.0**" drive launched under the guidance of His Lordship Hon'ble Mr. Justice Vikram Nath, Judge, Supreme Court of India & Chairman, Mediation and Conciliation Committee (MCPC) and under the directions of the Hon'ble Acting Chief Justice, High Court of J&K and Ladakh, the following strategy shall be adopted for implementation of the said Special Mediation Drive throughout the High Court and the District/Taluka Courts of the Union Territories of Jammu & Kashmir and Ladakh.

- i) All pending cases having an element of settlement, including **Matrimonial Disputes, Accident Claims, Cheque Bounce Cases, Criminal Compoundable Cases, Consumer Disputes, Debt Recovery/SARFAESI Matters, Arbitration Matters, Commercial Disputes, Service Matters, Partition Cases, Eviction Cases, Land Acquisition Cases, Labour Cases and other suitable Civil Matters**, shall be identified and considered for referral to mediation.
- ii) The identified matters shall be screened and listed before the Hon'ble Benches under a separate list titled "**For Referral to Mediation for Nation 3.0**" for consideration of referral to mediation.
- iii) All the cases referred in clause (i) and pending in Ordinary Motion cause list after 07.09.2026, shall be preponed and listed in the "For Referral to the Special Mediation Drive-**Mediation for Nation 3.0**" cause list.
- iv) The per day limit of cases required to be listed in the "For Referral to the Special Mediation Drive-**Mediation for Nation 3.0**" cause list shall not be more than 20 per Hon'ble Single Bench per day.
- v) All the cases which will be returned without referral order with regard to mediation will be listed as per their last listing status that is Urgent/Ordinary/Admitted. The unlisted cases which were listed only for the purpose of referral to the mediation without any last listing status will be listed as per their turn/roster.
- vi) The phone numbers of the Advocates and that of the parties, if available, shall be reflected in the referral order.

vii) The process of identification, pre-mediation screening, issuance of notices/information to the parties and referral of suitable matters to the Mediation Centers shall be undertaken as under:-

TIMELINE	OBJECTIVE
12 to 26, August, 2026	Identification of pending cases having an element of settlement.
17 to 31, August, 2026	Pre-Mediation Screening exercise of cases.
01 to 26, September, 2026	Continuous preparation of Cause Lists.
07 to 30, September, 2026	Listing of Screened cases before Hon'ble Courts for referral.
1 st October, 2026	Commencement of mediation proceedings under the Special Mediation Drive 3.0.
30 th December, 2026	Culmination of mediation proceedings under the Special Mediation Drive 3.0.

viii) Ld. Advocates/Party-in-person will also provide the details of cases in which there exist an element of settlement in the concerned Judicial Branches on or before 07.09.2026, so that the same could be also listed in "For Referral to the Special Mediation Drive-**Mediation for Nation 3.0**" list.

ix) Every referral order shall invariably contain the name of the Mediation Centre, the first date of mediation, and the mobile number and e-mail address of the Coordinator of the concerned Mediation Centre.

x) The Registrars Judicial, Jammu and Srinagar, High Court shall prepare and publish separate cause list of the identified matters and ensure their timely placement before the Hon'ble Benches.

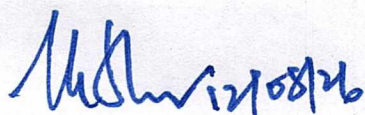
xi) In respect of matters pending before District/Taluka Courts, the Pre-Mediation Screening of the cases having an element of settlement may be undertaken by the Referral Judges concerned, in coordination with the respective Secretaries, DLSAs/ Chairman TLSC, in accordance with the SOP issued by the MCPC and only such cases as are found suitable for mediation may thereafter be referred to the concerned Mediation Centre for further proceedings.

xii) The learned Registrars Judicial, Jammu Wing and Srinagar Wing, may be directed to issue the requisite notices to the parties/learned counsels concerned for appearance before the Id. Mediator on the date, time and venue fixed by the Office of the Coordinator, Main Mediation Centre, for 1st mediation proceedings under the "Mediation for Nation 3.0" campaign.

- xiii) 'Referral Judges' Training Programme may be organized in online or offline mode by the High Court Mediation & Conciliation Committee, as considered appropriate.
- xiv) Mediation proceedings may be conducted in physical, online or hybrid mode, depending upon the convenience of the parties. District Legal Services Authorities/Taluka Legal Services Committees shall extend all necessary assistance for online mediation proceedings.
- xv) Services of all empanelled mediators/ who have undergone MCPC's 40 Hours mediation Training shall be utilized during the campaign. New temporary panel of mediators as per Rule 3(b) MCPC of Mediation Act, 2015 may also be used during "Mediation for Nation 3.0" Drive.
- xvi) Wide publicity shall be given to the campaign through print, electronic and social media, besides publication on the official website and notice boards of the High Court and District/Taluka Courts.
- xvii) The Coordinator, Main Mediation Centre (Nodal Officer), High Court of Jammu & Kashmir and Ladakh, shall monitor the implementation of the campaign, consolidate the data received from all Mediation Centers in UT of J&K and UT of Ladakh and submit the same to the MCPC.
- xviii) Hon'ble Judges may be requested to take up the settled matters on priority. For this, the settled cases be listed at the top of the cause list or under a separate heading so that these cases are taken up before regular matters so as to avoid inconvenience to the parties who have already reached a settlement through Mediation ensuring a prompt disposal.
- xix) Every Mediator appointed for conducting mediation proceedings under the "Mediation for Nation 3.0" campaign shall make endeavor to conclude the mediation proceedings and submit the mediation report to the concerned Court/Registry by or before the next date of hearing or within the time prescribed under the Jammu and Kashmir Mediation and Conciliation Rules, 2019, as the case may be.
- xx) In case no report is received within 90 days of referral and without obtaining extension of the time from competent Court/Authority in accordance with the Jammu and Kashmir Mediation and Conciliation Rules, 2019, such mediation proceedings shall be treated as failed for the purpose of the Special Mediation Drive, and the case shall be returned to the concerned Registry/Court for listing before the appropriate Hon'ble Court for further proceedings in accordance with law.

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12/04/20

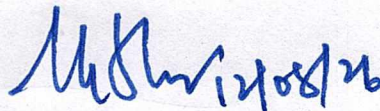
The Standard Operating Procedure (SOP) contained in **Annexure-X** for implementation of "Mediation for Nation 3.0" Drive shall be followed by all concerned in letter and spirit.


(M.K.Sharma)
Registrar General
Dated: 12.08.2026

No.: 35351-4/9/RG/

Copy of above forwarded to the:

- i) Advocate General, UT of J&K, Srinagar.
- ii) Secretary General, Hon'ble Supreme Court of India, New Delhi
..... for information
- iii) Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
- iv) Secretary to Hon'ble Mr./Ms. Justice _____
... for information of their Lordships.
- v) Secretary to the Govt. Department of LJ&PA, Srinagar.
- vi) Law Secretary, UT of Ladakh, Leh.
- vii) Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
- viii) Registrar Rules, High Court of J&K and Ladakh, Srinagar.
- ix) Registrar Inspection, High Court of J&K and Ladakh, Jammu
- x) Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar
..... for information
- xi) Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action.
- xii) All Principal District & Sessions Judges of the UTs of J&K and Ladakh for information and with the request to circulate the same amongst all the judicial officers under their respective jurisdiction and also to circulate amongst the President, Bar Associations in their respective jurisdictions.
- xiii) Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Jammu/Srinagar
- xiv) President, Kashmir Advocates Association, J&K for information.
- xv) Director, Information, Jammu/Srinagar, for information, with the request to publish the same in the newspapers having wide circulation in the UTs of J&K and Ladakh.
- xvi) Post Master General, Jammu/Srinagar for information.
- xvii) CPC e-Courts for information and with the request to upload the same on official website of the High Court of J &K and Ladakh.
- xviii) Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for keeping record of the same.
- xix) Manager, Government Press, Jammu/Srinagar, for publication in the Govt. Gazette
- xx) Office file.


Registrar General



The Standard Operating Procedure as approved by
the Hon'ble Mr. Justice Vikram Nath, Hon'ble Chairman,
Mediation & Conciliation Project Committee for
"Mediation for Nation 3.O."
(1.10.2026 to 31-12-2026)

STANDARD OPERATING PROCEDURE FOR
MEDIATION FOR NATION 3.0

During the virtual meeting of His Lordship, the Hon'ble Mr. Justice Vikram Nath, Judge, Supreme Court of India and Chairman, Mediation & Conciliation Project Committee (MCPC) with the Hon'ble Chief Justices and Executive Chairpersons of the High Courts of India, the Hon'ble Chairman, MCPC was pleased to accede to the request of the participating High Courts of India for an SOP for **Mediation For Nation 3.0**.

This SOP has been prepared under the guidance and direction of the Hon'ble Chairman, MCPC and His Lordship has approved the same.

SOP FOR MEDIATION FOR NATION 3.0

1. TIME LINE

TIMELINE	OBJECTIVE
1 ST AUGUST — 30 TH SEPTEMBER, 2026	● Identification of pending cases having an element of settlement. ● Pre-Mediation Screening exercise of cases. ● Notice/information to parties. ● Referral of fit cases to mediation centers. ● Awareness and outreach ● Publication of list of identified cases on the Notice Board of the Court, Bar and official websites. ● Appointment of Nodal Officers for their State.
30 TH SEPTEMBER, 2026	● Transmission of cases identified and referred in prescribed format (<i>Annexure A</i>) to MCPC on designated email ID : med4nation.nalsamcpc@sci.nic.in
1 ST OCTOBER, 2026	● <i>Mediation for Nation 3.0</i> begins
30 TH OCTOBER, 30 TH NOVEMBER, 2 ND January 2027	● Transmission of data in prescribed format (<i>Annexure B</i>) to the MCPC by the nodal officer to the designated email ID : med4nation.nalsamcpc@sci.nic.in

2. Action by the High Court Mediation Committee/District Court/Taluka Court

All matters having elements of settlement, including matters pending under each of the following categories, may be referred for mediation.

1. MATRIMONIAL DISPUTES CASES,
2. ACCIDENT CLAIMS CASES,
3. CHEQUE BOUNCE CASES,

4. CRIMINAL COMPOUNDABLE CASES,
5. CONSUMER DISPUTES CASES,
6. DEBT RECOVERY CASES / SARFAESI CASES,
7. EXECUTION PROCEEDINGS,
8. ARBITRATION MATTERS UNDER THE ARBITRATION AND CONCILIATION ACT,
9. COMMERCIAL DISPUTES CASES,
10. SERVICE CASES,
11. PARTITION CASES,
12. EVICTION CASES,
13. LAND ACQUISITION CASES,
14. LABOUR ACT CASES
15. OTHER SUITABLE CIVIL CASES.

- A. For this campaign, the High Court Mediation Committee may intensively focus on any particular category, as per its wisdom - for maximum settlement. However, cases of other categories should also be identified, referred and taken up in Mediation for Nation 3.0 if there exists an element of settlement.
- B. Cases shall be assigned to mediators, as far as practicable, equitably; however, the Coordinator of the Mediation Centre may refer more matters to any particular mediator based on their knowledge, expertise, and experience.
- C. Wherever necessary, any suitable person may be appointed to conduct mediation under Rule 3(b) of the MCPC Rules, 2015.
- D. The referral order should include the information as to the mediation centre, first date of mediation, the mobile number and the email ID of the Coordinator of the Mediation Centre where the parties are to appear for settlement efforts.
- E. A Nodal Officer shall be nominated by the Mediation Committee of the High Court who shall communicate with MCPC during this campaign for transmission of data and coordination.
- F. Referral Judges training should be organized for all the judges of the state in accordance with the MCPC 'One-Day Referral Judges Training Programme'. This training may be held at the Judicial Academy or in any particular District for a cluster of nearby Districts as per the discretion of the Mediation Committee of the High Court.
- G. Referral Judges Training may be held in offline or online mode as per the discretion of the Mediation Committee of the High Court.

- H. Each Mediation Committee of the High Court shall conduct an impact assessment of the campaign - Mediation for Nation 3.O, covering all the aspects of the campaign including Referral, Successful Mediation, Unsuccessful Mediation, and Non-Starter. Such impact report shall be communicated to the MCPC within 30 days of the completion of Mediation for Nation 3.O to the designated email ID : med4nation.nalsamcpc@sci.nic.in .

4. Action by SLSA/DLSA/TLSC/Mediation Centre

- A. Services of all existing mediators, as far as possible, shall be availed.
- B. The mediators who have recently undergone MCPC's 40 Hours Mediation Training shall also be marked matters - subject to the satisfaction of the coordinator - even if they have not completed 20 co-mediations.
- C. In addition to the mediator in any case, a newly trained mediator, who is yet to complete their 20 co-mediations may be appointed with the main mediator.
- D. Mediation settlement efforts shall be made on all 7 days of the week as per the convenience of the parties.
- E. Parties willing to appear online shall be allowed to appear online. Mediation may be in offline mode (physical mode), online mode or in Hybrid mode as per the convenience of the parties. Taluka or District Legal Services Authority shall facilitate online mediation.
- F. Wide publicity in print and electronic medium shall be given to this campaign.
- G. Entire data of cases shall be transmitted to the MCPC in prescribed format (*Annexure B*) only via email to - med4nation.nalsamcpc@sci.nic.in .

5. Action by MCPC

- A. Secretary MCPC shall provide the contact details of the senior officers of the Department of Financial Services, Govt of India, Public and Private Sector Banks and Public and Private Sector non Life Insurance Companies to all the High Court Mediation Committees of India.
- B. Secretary MCPC shall send a copy of this SOP to the Secretary DFS and all the Banks and Non Life Insurance Companies of India.

ANNEXURE - A*Format for Sending the Identified Cases Data*

S.NO	CATEGORY	NUMBER OF PENDING CASES IDENTIFIED FOR MEDIATION	NUMBER OF CASES REFERRED
1	Matrimonial cases, Including DV Act Cases and 498A IPC/ 85 BNS Cases		
2	Accident Claims Case		
3	Cheque Bounce Cases		
4	Criminal Compoundable Cases		
5	Consumer Disputes Cases		
6	Debt Recovery Cases / SARFAESI Cases		
7	Execution Proceeding Cases		
8	Arbitration Matters		
9	Commercial Disputes		
10	Service Matters Cases		
11	Partition Cases		
12	Eviction Cases		
13	Land Acquisition Cases		
14	Labour Act Cases		
15	Other Suitable Civil Cases		
TOTAL			

- This data is to be sent in Excel and PDF format to MCPC.
- This data is to be sent by the 30th of September 2026.

ANNEXURE - B

Format for Sending the Data of Settled Cases under the Category : Matrimonial cases, Including DV Act Cases and 498A IPC/ 85 BNS Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Accident Claims Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Cheque Bounce Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Criminal Compoundable Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Consumer Disputes Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Debt Recovery Cases / SARFAESI Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Execution Proceeding Cases

S.NO	CASE NUMBER	NAME OF • MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Arbitration Matters

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Commercial Disputes

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Service Matters Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Partition Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Eviction Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Land Acquisition Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category Labour Act Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

Format for Sending the Data of Settled Cases under the Category : Other Suitable Civil Cases

S.NO	CASE NUMBER	NAME OF MEDIATOR APPOINTED	DATE OF SETTLEMENT	DATE OF DISPOSAL	WHETHER DISPOSAL UPDATED ON NJDG

TOTAL NO. OF CASES REFERRED UNDER THE CATEGORY :

This data is to be sent in Excel and PDF format to MCPC.

- This data is to be sent for each category in separate sheets.
- This data is to be sent on the 30th of October, 30th of November, and 30th of December 2026

Mediation For the Nation 3.0 — 90 Day Campaign Flow

